

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 200/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES:

Grauer & Well (India) Ltd.

V/s. ISMT Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

25 B. Sopalule-Aman Sylushum?
Advocale Sk Sylublo 4, --forRespondent Sk Sylublo 25/7/17

SANZI MANAJAN Adv. fo Oct. Sobil of the

ORDER

TCP No. 200/ I&BP/NCLT/MB/MAH/2017

Since both the parties filed memo and also consent terms arrived at between Petitioner and Respondent, at request of the Petitioner Counsel, this Bench looking at the consent terms arrived at between the parties and the memo filed by both the parties for withdrawal of the case, this Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

Encl: Consent terms